

time of going to put the question, like jack-in-the-box, Shri Mathur gets up.

Mr. Speaker: Order, order. That is very objectionable.

Shri P. K. Deo: . . . and says that it should not be allowed.

Mr. Speaker: I would not allow that expression. Would he kindly withdraw it?

श्री मधु लिमये : अध्यक्ष महोदय, यह "जैक इन दी बॉक्स" के बारे में क्या हुआ ? यह तो श्री जवाहरलाल नेहरू ने भी कहा था ।

Shri Harish Chandra Mathur: I do not mind it, if it gives satisfaction to my Hon'ble friend.

Mr. Speaker: No, I cannot permit it.

Shri P. K. Deo: Sir, I beg to withdraw those words. I think it is quite parliamentary. He asked me to put some questions. I was going to ask the question. I do not challenge the interpretation of the rule or the Speaker's or Chair's specific powers in that regard. I was going to bow to the ruling and put the question. In the mean time, there was an interruption and ultimately the Deputy-Speaker did not allow me to put the question. Under these circumstances, there was no other alternative for me but to stage a walk out.

Some hon. Members rose—

Mr. Speaker: I would not allow further debate on that . . . (*Interruptions*).

13 hrs.

Shri Surendranath Dwivedy: Why was a copy not made available to you?

Mr. Speaker: In regard to that also, I would tell the ministers that they should be careful in seeing that an advance copy should be sent to the Chair, whenever a statement is made. Ordinarily I am supplied with a copy,

but this time it was not supplied to me.

Shri Surendranath Dwivedy: That is my point. The rule has been violated so far as the Chair is concerned. . . (*Interruption*).

श्री मधु लिमये : अध्यक्ष महोदय, 'जैक इन दि बाक्स का क्या हुआ ? ये शब्द जवाहरलाल नेहरू ने राज्य सभा में इस्तेमाल किये थे । क्या आपने उन को हटा दिया है ?

अध्यक्ष महोदय : नहीं हटाया गया है ।

श्री मधु लिमये : बहुत अच्छा है ।

Shri Hari Vishnu Kamath: By your leave, Sir, rule 380 dealing with the matter of expunctions says that only words which are either unparliamentary, defamatory, indecent or undignified can be expunged; so it does not fall within the ambit of this rule at all.

Mr. Speaker: Again I have to resort to those powers that I have got.

13.01 hrs.

APPROPRIATION BILL, 1966*

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): Sir, on behalf of Shri Sachindra Chaudhuri, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66."

The motion was adopted.

*Published in Gazette of India Extra ordinary, Part II, section 2, dated. 22-3-66.

Shri L. N. Mishra: Sir, I introduce* the Bill.

Sir, on behalf of Shri Sachindra Chaudhuri, I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66, be taken into consideration."

Mr. Speaker: The question is..

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Sir, under rule 76.

Shri D. C. Sharma (Gurdaspur): He did not raise the point of order yesterday when the statement was made.

Shri Hari Vishnu Kamath: It is not on the statement; he is sleeping. Rule 76 says:—

"No motion that a Bill be taken into consideration or be passed shall be made by any member other than the member in charge of the Bill".

According to the Order Paper, Shri Sachindra Chaudhuri, the senior Minister, is in charge of the Bill and not Shri L. N. Mishra.

Shri Ranga (Chittoor): We do not even know when he was shifted.

Shri Hari Vishnu Kamath: It says further:—

"no motion that a Bill be referred to a Select Committee... or a Joint Committee"—

it is not relevant here—

"with the concurrence of the Council"—

these are not relevant—

"Provided that if the member in charge of a Bill is unable, for

reasons which the Speaker considers adequate"—

those reasons should be stated here; we do not know whether he has had the courtesy of even writing to you.

Shri L. N. Mishra: He is in the other House.

Shri Hari Vishnu Kamath: Sit down. The Speaker is in charge. Why should he butt in like this? I am addressing my remarks to you, Sir.

Mr. Speaker: There ought to be certain courtesies extended from both sides. This should not happen. This does not look nice.

Shri Hari Vishnu Kamath: "Sit down" is courteous. All right; I will say, "Please sit down", if that is courtsey enough. The Member in charge of the Bill, the senior Minister, if he is unable for reasons which the Speaker considers adequate—we do not know at all; we are in the dark; absolutely Cimmerian darkness we are enveloped in—and we will be very much grateful if you, ensconced in that high Chair under the luminous Dharma Chakra, throw some light on this matter as to whether he has written to you, what the reasons are, why he is unable to be present in the House, and whether those reasons are adequate; otherwise, the Deputy Minister has no *locus standi* with regard to this Bill; he is not in charge of the Bill.

Shri L. N. Mishra: The General Discussion on the Budget is going on in the Rajya Sabha and the Minister as I am told is in the Rajya Sabha.

Mr. Speaker: Even under those circumstances he could just have sent a word to me that he is occupied there and so-and-so will move it, because it is laid down here.

Shri Hari Vishnu Kamath: You rightly asked me to be courteous and all that. Even the Minister is not

*Introduced/moved with the recommendation of the President.

courteous to you. How do they expect us to be courteous?

Shri L. N. Mishra: I will convey it to him.

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66, be taken into consideration."

The motion was adopted.

Shri L. N. Mishra: Sir, I move:

"That the Bill be passed."

Mr. Speaker: No, first the clauses. The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

Shri Hari Vishnu Kamath: But he has already moved the motion that the Bill be passed. That should be expunged. He is ignorant.

Shri U. M. Trivedi (Mandsaur): On a point of order, Sir, just for the legality of it. I am sorry to raise it.

Mr. Speaker: If we interrupt in this way.....

Shri U. M. Trivedi: I am not going to obstruct you even for a minute. The only question is that the Minister moved a motion that the Bill be passed. It should be expunged; that should go out of the record.

Mr. Speaker: It was not placed before the House at all.

Shri U. M. Trivedi: But he said it.

Mr. Speaker: Whatever he might say. The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri L. N. Mishra: Sir, I move:

"That the Bill be passed."

Shri Hari Vishnu Kamath: On a point of clarification only, Sir, because this Bill is being passed today, though not quite in consonance with the relevant rule; but the practice has grown here and under your inherent powers you might allow this to be done. I only ask on a point of clarification as to the point I raised yesterday with regard to the Demands for Grants on account, on account of the Ministry . . . (Interruption). It is not on Vote-on-Account; I am sorry.

Mr. Speaker: The questions is:

"That the Bill be passed."

The motion was adopted.

13.07 hrs.

DEMANDS FOR GRANTS (RAILWAYS 1966-67
AND

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS) 1965-66—
contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants in respect of the Budget (Railways) for 1966-67 and Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66. Shri Shankar Alva may continue his speech.

Shri U. M. Trivedi (Mandsaur): Sir, before that, may I seek your leave that I may be allowed to move my cut motions because yesterday I was not present?

Mr. Speaker: He might give his list; I will allow him.